MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 1430 Hours ON 23.11.2015

Following officers attended the meeting:

a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
b. Shri D.K. Gupta, Director (DBK), Department of Revenue
c. Shri V.K. Kohli, Director, O/o Textile Commissioner
d. Shri K.K. Tiwari, Industrial Adviser, Department of Heavy Industry
e. Smt. Chitra Sharma, Deputy Director General of Foreign Trade, DGFT
f. Shri Kumar Rahul, Deputy Director General of Foreign Trade, DGFT
g. Shri S.K. Kala, Foreign Trade Development Officer, DGFT
h. Shri A.S. Chauhan, Foreign Trade Development Officer, DGFT

II. Minutes of the last Meeting held on 26.10.2015 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
1.	M/s SGV Industries, Dehradun 01/37/218/176/AM-16/EPCG-II	6130000072 dated 25.10.2007	Extension of block-wise EOP and extension in EOP for 2 years.	The Committee deliberated upon the case and decided to **defer** it for further examination.
2.	M/s R.M. Mohite Industries Limited, Kolhapur 01/37/218/132/AM-16/EPCG-II	3130004359 dated 27.11.2009 3130002232 dated 22.01.2007 3130002097 dated 14.11.2006	Extension of block-wise EO period.	The Committee took into account the submission of the party that they have fulfilled their entire EO in 2nd block period. The Committee also took into account the submission of the party that they could not fulfil block-wise EO because of sluggish international market for knitted fabrics and cancellation of export orders. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
3.	M/s Sri Naga Nanthana Mills Ltd., Virudhunagar 01/37/218/149/AM-16/EPCG-II	3530002557 dated 10.04.2007 3530002559 dated 11.04.2007 3530002614 dated 07.05.2007 3530002692	Extension in EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil EO due to severe recession in the international market. However, they are now getting export orders and are confident to fulfil their EO during the extended time period. The Committee deliberated upon the

		dated 21.06.2007		case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
4.	M/s Vaibhav Yarn Mills (P) Ltd., Ludhiana 01/37/218/135/AM-16/EPCG-II	3030011609 dated 18.09.2013	Exemption from submission of installation certificate issued by central excise.	The Committee noted that the party has fulfilled their entire EO in the 1st block period. The Committee took into account the submission of the party that their unit is not excisable and not availing any CENVAT or other Excise benefit from the Central Excise department. The Committee deliberated upon the case and observed that exemption from submission of installation certificate from Central Excise Authority is not required since the unit is not excisable. The case is **remanded** to the concerned RA for further examination and suitable action.
5.	M/s Safire Polymers Limited, New Delhi 01/37/218/124/AM-16/EPCG-II	0530144431 dated 27.08.2007 0530144430 dated 27.08.2007 0530144855 dated 24.10.2007 0530144424 dated 24.08.2007 0530144818 dated 17.10.2007	Extension of block-wise EO period.	The Committee took into account the submission of the party that they have fulfilled their entire EO through third party exports during the 2nd block period against all EPCG authorization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. RA should verify the export performance before making endorsement. Third party exports

				shall be subject to conditions prescribed in para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. The goods should be manufactured by the authorization holder. **This has the approval of DG.**
6.	M/s Reliance Industries Limited, Navi Mumbai 18/05/AM-16/P-5	-----	Installation of pipes proposed to be imported under EPCG scheme outside the factory/ premises	The Committee took into account the submission of the party for import of pipeline under EPCG scheme for transport of ethane Gas from GCPTL Port to their manufacturing unit at Dahej located about 6.5 kms. away. The Committee noted that the case was earlier placed before the EPCG Committee meeting held on 19.06.2015, wherein it was decided to defer the case for further examination. The Committee took into account comments received from Ministry of Chemicals & Fertilizers that imported capital goods under EPCG Scheme fulfil the nexus condition with the export product. The Committee deliberated upon the case and decided to **reject** the request as pipelines for transportation of raw material are proposed to be installed outside the factory/premises of the authorization holder.
7.	M/s Prakash Industries Limited, New Delhi 01/37/218/200/AM-14/EPCG-II	3330001080 dated 31.07.2008 3330001714 dated 21.06.2010	Condonation of not-maintaining year-wise average EO.	The Committee took into account the party's submission that there is a short fall in average EO in the year 2008-09, 2009-10, 2010-11 against authorization No. 3330001080 dated 31.07.2008 and in the year 2010-11 against authorization No. 3330001714 dated 21.06.2010. However, the party has maintained excess average EO in the year 2011-12 against authorization No. 3330001080 dated 31.07.2008 and in the year 2011-12 and 2012-13 against authorization No. 3330001714 dated 21.06.2010 which covers the shortfall in average EO. The Committee deliberated upon the case and **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** condonation from annual maintenance of Average EO as the firm have covered the shortfall in Average EO during some years by excess exports made during the remaining years. **This has the approval of DG.**
8.	M/s The Welcome Spinners, Tamilnadu 01/37/218/92/AM-	3530002475 dated 23.03.2007 3530002632	Extension in EOP for 1 year.	The Committee took into account the submission of the party that they could not fulfill their entire EO during the original EOP due to unfavourable

	16/EPCG-II	dated 21.05.2007		market conditions, sluggish exports and infrastructural bottlenecks such as power-cuts. However, the party submitted that they have fulfilled their entire EO within one month after expiry of original EOP i.e. in June, 2015. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in EOP for 1 year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
9.	M/s Sri Lakshmi Godavari Spinning Mills Ltd., Guntur 01/37/218/107/AM-16/EPCG-II	0930002801 dated 05.01.2007	Extension of block-wise EO period.	The Committee noted that the party has fulfilled their entire EO during the second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
10.	M/s Seyad Cotton Mills Ltd., Tamilnadu 01/37/218/99/AM-16/EPCG-II	3530002754 dated 18.07.2007	Extension in EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil EO due to instability in export market and cancellation of their export orders. However, now they have sufficient exports order are confident to fulfil their EO during the extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an

				enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
11.	M/s Kalgidhar Industrial Corporation, Ludhiana 01/36/218/186/AM-15/EPCG-I	3030006108 dated 21.12.2009	Extension of block-wise EO period.	The Committee noted that the party has fulfilled the specific EO to the tune of US$ 69,667.81 out of total EO of US$ 86,464.00 till date. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 © of HBP 2015-20. **This has the approval of DG.**
12.	M/s IFB Industries Limited, Goa 01/36/218/120/AM-16/EPCG-I	0330029054 dated 23.03.2011	Extension of block-wise EO period.	The Committee noted that the party has fulfilled 37.86% specific EO in the first block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 © of HBP 2015-20. **This has the approval of DG.**
13.	M/s Dongsung Precision Company Pvt. Ltd., Kancheepuram 01/36/218/74/AM-16/EPCG-I	0430005822 dated 15.02.2008 0430006221 dated 11.06.2008	i. Extension of block-wise EO period. ii. Regularization of shifting of capital goods.	The Committee noted that the party has fulfilled 33.56% and 31.93 % EO during the original EOP against authorizations No. 0430006221 dated 11.06.2008 and 0430005822 dated 15.02.2008 respectively. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2%

				composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 © of HBP 2015-20. The Committee considered the submission of the party that they had obtained the subject authorization for their manufacturing unit at Survey No. 297,300,301 & 302 Sugamtharumpedu Village Road, Irrungattukottai, Kancheepuram Dist. However, they had shifted the entire plant and machinery to their own premises at No.49, Sengadu Village, Sriperumbudur, Kanchepuram District without getting prior permission from the concerned RA. Both the addresses of the units are endorsed on IEC. The party has already obtained installation certificate in respect of both the EPCG authorization from Central Excise for their unit where the capital goods are installed. The Committee, therefore, decided to **regularize** installation of capital goods at their premises at NO.49, Sengadu Village, Sriperumbudur, Kanchepuram District subject to payment of composition fee of Rs. 5000/- for each authorisation. **This has the approval of DG.**
14.	M/s Eastern Textiles Pvt. Ltd., Kolkata 01/36/218/44/AM-16/EPCG-I	0230001286 dated 04.01.2006	Extension of block-wise EO and extension in EOP for 2 years.	The Committee noted that party has stated that they could not fulfil EO during the original EOP due to global economic recession and economic slowdown. The Committee took into account the submission of the party that they have sufficient export orders and are confident to fulfil their EO during the extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate

				duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
15.	M/s Bala Balajee Textile Limited, Andhra Pradesh 01/36/218/119/AM-16/EPCG-I	0930002836 dated 12.01.2007	Extension of block-wise period.	The Committee noted that the party has fulfilled their entire EO during the second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
16.	M/s Highland Produce Company Limited, Cochin 01/36/218/85/AM-16/EPCG-I	1030001279 dated 09.01.2008	Transfer of EPCG authorization on the basis of slump sale.	The Committee considered the request of M/s Highland Produce Co. Ltd., Alleppey for transfer of EPCG authorization alongwith sale of the wood unit along with all assets and liabilities, including export obligation on the basis of slump sale and decided to **defer** the case for further examination.
17.	M/s Mackeil Ispat & Forging Limited, Kolkata 01/36/218/205/AM-15/EPCG-I	0230004868 dated 25.01.2010 0230004822 dated 14.01.2010 0230004821 dated 14.01.2010 0230006307 dated 11.02.2011	Extension of block-wise EO period	The Committee took into account the submission of the party that they have not fulfilled the any EO due to financial constrains hampering the production schedule against the exports order. However, now they have sufficient export orders to fulfil the export obligation. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20.

				This has the approval of DG.
18.	M/s Narula Can Industries Limited, Delhi 18/127/AM-16/P-5	0530136762 dated 10.08.2004	Extension in EOP upto 10.09.2015 (i.e. 5 years.	Committee noted that the party had applied for extension in EOP after more than 3 years of expiry of original EOP. The Committee deliberated upon the case and decided to **reject** the request as there was no such provision of 2nd extension in EOP in FTP at the time of issuance of said authorization.
19.	M/s Khatema Fibre Limited, Delhi 01/36/218/105/AM-16/EPCG-I	0530142494 dated 27.11.2006	Extension of block-wise EO and extension in EOP for 2 years.	The Committee took into account the submission of the party that they have fulfilled 82% EO till date. The Committee took into account the submission of the party that they have sufficient export orders and are confident to fulfil their EO during the extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
20.	M/s Indo US MIM Tec Pvt. Ltd., Bangalore 01/36/218/41/AM-16/EPCG-I	0730013048 dated 07.01.2014	Permission to shift the capital goods.	The Committee noted that the request of the party was earlier placed before the EPCG Committee meeting held on 17.08.2015, wherein it was decided to defer it in order to obtain the details of investigation/ECA action in respect of the subject authorization from RA, Bangalore. However, RA, Bangalore informed that no ECA action has been initiated against the said EPCG authorization. The Committee took into account the

				submission of the party that the capital goods were imported and were installed at their unit located at Branch Code-1(No.45(P), KIADB Industrial Area, Hosakote, Bangalore-56114. Now they want to shift the capital goods to their unit located at Branch Code-1(No.45(P), KIADB Industrial Area, Hosakote, Bangalore-56114. Both the addresses of the units are already endorsed on IEC. The Committee deliberated upon the case and decided to **allow** shifting of capital goods from Branch Code-1(No.45 (P), KIADB Industrial Area, Hosakote to Branch Code-2(No.43,44 &45(P) KIADB Industrial Dodballapur, Bangalore-562103 subject to endorsement of both the addressed in RCMC.
21.	M/s Nector Lifesciences Limited, Chandigarh 18/57/AM-16/P-5	2230000534 dated 08.01.2007	i. Condonation of delay in submission of installation certificate. ii. Regularization of place of installation of capital goods.	The Committee noted that the party have fulfilled the specific EO as well as average EO within original EOP. The Committee took into account the submission of the party that they have obtained installation certificate from Chartered Engineer but the certificate was not submitted to RA within time. The Committee decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/-. The Committee took into account the submission of the party that they have inadvertently mentioned the factory address of their unit at Punjab whereas the Capital Goods was meant for another factory situated at Village Bhatoli Kalan, Jharmajri, Solan, HP. The Capital Goods were imported and were installed at their unit located at Village Bhatoli Kalan, Jharmajri, Solan, HP. Addresses of both the units are endorsed on IEC. The Committee, therefore, decided to **regularize** installation of capital goods at Village Bhatoli Kalan, Jharmajri, Solan, HP subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
22.	M/s Oom Exports, Agra 18/125/AM-16/P-5	0630002233 dated 05.05.2010	i. Extension of block-wise EO period; ii. Condonation of	The Committee noted that the party has fulfilled their entire EO during the second block period. The Committee deliberated upon the

			not maintaining year-wise annual average EO offset by exports in other years.	case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.** The Committee observed that there is a short fall in average EO in the year 2010-11. However, the party has maintained excess average EO in the year 2011-12,2012-13,2013-14 and 2014-15 which covers the shortfall in average EO. The Committee, therefore, decided to **allow** counting of the excess exports made in the year 2011-12, 2012-13,2013-14 and 2014-15 towards shortfall in average EO in the year 2010-11.
23.	M/s Jai Balaji Industries Limited, Kolkata 01/36/218/76/AM-16/EPCG-I	0230003830 dated 01.12.2008 0230003853 dated 04.12.2008 0230003814 dated 26.11.2008	Extension of block-wise EO period	The Committee noted that the party has fulfilled 46.82%, 35.16% and 41.40% against authorizations No. 0230003814 dated 26.11.2008, 0230003830 dated 01.12.2008 and 0230003853 dated 04.12.2008 respectively. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
24.	M/s Aberammy Industry, Kanyakumari 01/36/218/127/AM-15/EPCG-I	3530001555 dated 10.03.2006	Extension in EOP for 1 year.	The Committee noted that the case was last placed before EPCG Committee in its meeting held on 25.05.2015, wherein it was decided to allow extension in EOP for one year. The Committee observed that the party has fulfilled 42.53% in the second block. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para**

				2.58 of FTP 2015-20 to **allow** extension in EOP for 1 year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
25.	M/s Indorub Industries, Gurgaon 01/36/218/170/AM-16/EPCG-I	0530142811 dated 10.01.2007 0530143012 dated 05.02.2007	Extension of block-wise EO period and extension in EOP for 2 years.	The Committee noted that party has stated that they could not fulfil EO during the original EOP due to prevailing global market conditions and crisis in Libya and Iran, where their buyers are located. The Committee took into account the submission of the party that they have sufficient export orders and are confident to fulfil their EO during the extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
26.	M/s Five Star Garments, Orissa 01/36/218/101/AM-16/EPCG-I	2330000189 dated 20.02.2007	Extension in EOP for 6 months and allowing alternate export product.	The Committee took into account the submission of the party for extension in EOP for 06 months to fulfil the EO by export of Readymade Garments and party by export of marine products.

				The Committee deliberated upon the case and decided to **defer** it to obtain documentary evidence for manufacture of marine products by the party.
27.	M/s Yadkul Granites, Lalitpur, Uttar Pradesh 18/80/AM-16/P-5	-----	Issuance of EPCG authorization for import of tipper truck.	The Committee took into account the submission of the party that the item of import "dumper/tipper truck" is distinctly different from ordinary trucks and are essential for the purpose of loading, unloading and stacking of material within the mine area. The Committee observed that Department of Heavy Industry vide their letter dated 21.10.2015 have stated that based on the undertaking given to DGFT by the applicant for restrictive use in mine area, they have no objection for allowing Bharat Benz Tipper Trucks-2 Numbers under EPCG Scheme subject to compliance with CMVR,1989 provisions as per chapter 87 of ITCH(HS). The Committee, therefore, decided to **direct RA**, Kanpur for issuance of EPCG authorization for import of 02 Nos. of Bharat Benz Tipper Trucks-2 Numbers under EPCG Scheme subject to compliance with CMVR,1989 provisions as per chapter 87 of ITCH(HS) with the condition that the same shall be used within the mine area.
28.	M/s Super Nova Tech Craft Engineering Ltd., Rajasthan. 01/37/218/175/AM-16/EPCG-II	0530163594 dated 20.01.2014 0530163292 dated 29.08.2014	Acceptance of installation certificates issued by chartered engineer instead of central excise authority.	The Committee took into account the submission of the party that they had approached the Central Excise Authority vide their letter dated 28.09.2015 but the installation certificate was not issued to them. The party has already obtained installation certificate issued from independent Chartered Engineer. RA has reported that party is registered with excise authority but has submitted installation certificates from chartered engineer according to which dates of installation are 15.01.2015 and 18.02.2015. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority subject to payment of composition fee of Rs.5000/- for each authorization.

				RA is directed to simultaneously send copies of installation certificates submitted by the firm in respect of the 2 EPCG authorizations to the jurisdictional central excise authority for verification. In case of any discrepancy action may be initiated by RA under the FT(D&R) Act, 1992 (as amended). **This has the approval of DG.**
29.	M/s Ruchira Papers Limited, Haryana 01/37/218/141/AM-16/EPCG-II	2230000614 dated 20.03.2007 2230000620 dated 26.03.2007 2230000416 dated 09.10.2006 2230000656 dated 04.06.2007	Extension in EOP for 2 years.	The Committee took into account the submission of the party that due to global recession they have not been able to fulfil EO. They have made export of Rs. 7,01,44,787/- and are trying to fulfill the balance export obligation. The party was requested to submit confirmed export orders vide email dated 06.11.2015. In reply, the party vide their e-mail dated 19.11.2015 has furnished the copies of purchase orders from Nepal. The Committee deliberated upon the case and decided to **defer** it with directions to ask the party to confirm whether the realization from exports to Nepal will be in free foreign exchange.
30.	M/s Seyadu Beedi Company, Tirunelvelli 01/37/218/189/AM-16/EPCG-II	3530002566 dated 13.04.2007 3530002607 dated 30.04.2007 3530002451 dated 15.03.2007 3530002689 dated 13.04.2007	Extension of block-wise EO and extension in EOP for 2 years.	The Committee noted that party has fulfilled the EO to the tune of US$ 74,988 and US$ 1,77,604 against two authorizations and NIL against other two authorizations. The Committee observed that the party has not fulfilled entire EO during original EOP due to instability in market and cancellation of exports orders. The Committee took into account the submission of the party that they have sufficient export orders and are confident to fulfil their EO during the extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years on

				payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
31.	M/s Savera India Riding Systems Co. Pvt. Ltd., Raigad 01/37/218/128/AM-16/EPCG-II	0330013030 dated 25.08.2006	Extension of block-wise EO and extension in EOP for 2 years.	The Committee noted that party has fulfilled 71.76% EO during original EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
32.	M/s Veebee Yarntex Pvt. Ltd., Rajapalayam 01/37/218/184/AM-16/EPCG-II	3530002096 dated 03.11.2006	Extension in EOP for 2 years.	The Committee noted that the party has fulfilled the EO to the tune of US$31, 26,344/- out of total EO of US$ 71, 08,522 and first block EOP extension granted. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an

				enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
33.	M/s Tata Steel Limited, Mumbai 01/37/218/15/AM-15/EPCG-II	0230006236 dated 17.01.2011 0230004986 dated 02.03.2010 0230004947 dated 16.02.2010 0230002997 dated 12.02.2008 0230001517 dated 09.05.2006 0230008135 dated 20.07.2012	Acceptance of installation certificate issued by chartered engineer instead of central excise.	The Committee noted that the case was last placed before EPCG Committee in its meeting held on 19.09.2014, wherein it was decided to defer the case with directions to call for reasons from the Company as to why they did not approach the Central Excise for issuance of installation certificate. The Committee took into account the reply of the party dated 14.9.2015 in which it was stated that they have obtained installation certificate from central excise in respect of EPCG authorization no. 0230002997 dated 12.02.2008 and the installation certificate in respect of EPCG authorization no. 0230008135 dated 20.07.2012 will be obtained shortly. The Committee deliberated upon the case and **directed** the company to obtain installation certificate from central excise authority in the remaining authorizations after which they may approach the Committee for condonation of delay in obtaining installation certificate.
34.	M/s Tata Steel Limited, Mumbai 01/37/218/174/AM-16/EPCG-II	0230009979 dated 17.12.2014	Extension in time for installation of capital goods.	The Committee took into account the submission of the party that the import of CG was completed in December, 2014. The party stated that the delay in installation is due to the following reasons: a) Installation and commissioning of Gear Box requires more than 30 days shutdown of few streams of colliery during which the old Gear Box will be taken out to install new KOPE Gear Box. b) Job requires certain civil modification in the foundation for the installation with special tools & equipment. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow**

				extension in time for submission of installation certificate upto April, 2016 subject to payment of composition fee of Rs. 5000. **This has the approval of DG.**
35.	M/s Vardhman Yarn and Threads Limited, Ludhiana 01/37/218/143/AM-16/EPCG-II	-----	Permission for issue of EPCG authorization for import of main PCC LT-Distribution panel".	The Committee noted that para 5.01 (g) (iii) stipulates that authorisations under EPCG Scheme shall not be issued for import of any Capital Goods (including Captive plants and Power Generator Sets of any kind) for use of power (energy) in their own unit. The Committee was of the view that this restriction should only be for import of power generating plants and not for import of other capital goods which are required for uninterrupted supply and use of power in exporting units. The Committee was of the opinion that a policy decision is required in such cases and the case may be **withdrawn** for examination on file.
36.	M/s Vardhman Textiles Limited, Ludhiana 01/37/218/22/AM-16/EPCG-II	-----	Permission for issue of EPCG authorization for import: 1. LT- Distribution Panel 2. 11 KV, 800 A, 40 KA ICOG Panel.	The Committee noted that para 5.01 (g) (iii) stipulates that authorisations under EPCG Scheme shall not be issued for import of any Capital Goods (including Captive plants and Power Generator Sets of any kind) for use of power (energy) in their own unit. The Committee was of the view that this restriction should only be for import of power generating plants and not for import of other capital goods which are required for uninterrupted supply and use of power in exporting units. The Committee was of the opinion that a policy decision is required in such cases and the case may be **withdrawn** for examination on file.
37.	M/s VMT Spinning Company Limited, Ludhiana 01/37/218/142/AM-16/EPCG-II	-----	Permission for issue of EPCG authorization for import of APFC Panel.	The Committee noted that para 5.01 (g) (iii) stipulates that authorisations under EPCG Scheme shall not be issued for import of any Capital Goods (including Captive plants and Power Generator Sets of any kind) for use of power (energy) in their own unit. The Committee was of the view that this restriction should only be for import of power generating plants and not for import of other capital goods which are required for uninterrupted supply and use of power in exporting units. The Committee was of the opinion that a policy decision is required in such cases and the case may be **withdrawn** for examination on file.

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DGFT = Directorate General of Foreign Trade

DG = Director General
FTP = Foreign Trade Policy
HBP v1 = Handbook of Procedure Vol. I
EO = Export Obligation
EODC = Export Obligation Discharge Certificate
EOP = Export Obligation Period
EPCG = Export Promotion Capital Goods
RA = Regional Authority
BG = Bank Guarantee
FFE = Free Foreign Exchange
FE = Foreign Exchange
IEC = Importer-Exporter Code
DOR = Department of Revenue
IEM = Industrial Entrepreneurs Memorandum
RCMC = Registration-cum-Membership Certificate
